

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 1859
TO BE ANSWERED ON 19.12.2022**

REGISTERED CASES OF CHILD LABOUR

**1859. SHRI ADHIKARI DEEPAK (DEV):
SHRI PRASUN BANERJEE:**

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the number of cases registered in the country against child labour during the last three years, Statewise;**
- (b) whether there is any data with the Government regarding number of child labour unlawfully working in the country and if so, the details thereof, Statewise;**
- (c) whether the Government is aware that Child Labour is a social problem in our country and there is no law which can stop it if so, the details thereof;**
- (d) whether the Government has any policy to stop child labour in the country and if so, the details thereof; and**
- (e) whether any survey has been made by the Government to find out the number of child labour in the country, if so, the details for the years 2019 to 2021, year-wise?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)**

(a) & (b): As per "Crime in India" a publication of National Crime Records Bureau, 772, 476 and 613 number of cases were registered during calendar years 2019 to 2021 respectively under the Child and Adolescent Labour (Prohibition and Regulation) Act, 1986 in the country. State-wise details are annexed.

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(c) to (e): The Government having given consideration of various aspects of the problems of child labour enacted the Child Labour (Prohibition and Regulation) Act, 1986 which was amended in 2016. The amended Act is now called the Child and Adolescent Labour (Prohibition and Regulation) Act, 1986 which *inter-alia* covers complete prohibition of work or employment of children below 14 years of age in any occupation or process and prohibition of adolescents in the age group of 14 to 18 years in hazardous occupations and processes. It also provides for stricter punishment for employers for violation of the Act and made the offence as cognizable.

The Government is pursuing multipronged strategy to eliminate child labour and has taken comprehensive measures which include legislative measures, rehabilitation strategy, providing right of free education and general socio-economic development so as to eliminate the incidence of the child labour. The details of statutory and legislative measures, rehabilitation strategy and education are as under:

- (i) Enactment of the Child and Adolescent Labour (Prohibition & Regulation) Act, 1986.**
- (ii) Framing of the Child and Adolescent Labour (Prohibition and Regulation) Rules, 1988**
- (iii) Framing of model State Action Plan enumerating action points to be taken by respective State Governments.**
- (iv) Implementation of National Child Labour Project (NCLP) Scheme for rehabilitation of child labour, which has now been subsumed under Samagara Shiksha Abhiyan (SSA), Scheme.**

ANNEXURE REFERRED TO IN REPLY TO PART (a) & (b) OF LOK SABHA UNSTARRED QUESTION NO. 1859 FOR 19.12.2022 by SHRI ADHIKARI DEEPAK (DEV), SHRI PRASUN BANERJEE REGARDING 'REGISTERED CASES OF CHILD LABOUR'

Number of cases registered under Child and Adolescent Labour (Prohibition and Regulation) Act, 1986, State / Union Territories -wise:

Sl. No.	State/UT	2019	2020	2021
1	Andhra Pradesh	2	37	12
2	Arunachal Pradesh	0	1	0
3	Assam	68	40	78
4	Bihar	15	3	14
5	Chhattisgarh	2	0	0
6	Gujarat	64	39	40
7	Haryana	11	1	12
8	Himachal Pradesh	0	1	0
9	Jharkhand	18	27	5
10	Karnataka	83	54	58
11	Kerala	2	0	3
12	Madhya Pradesh	4	1	5
13	Maharashtra	53	29	57
14	Meghalaya	2	0	0
15	Odisha	0	0	6
16	Punjab	8	11	8
17	Rajasthan	48	30	19
18	Tamil Nadu	3	2	26
19	Telangana	314	147	224
20	Tripura	0	1	0
21	Uttar Pradesh	9	1	1
22	Uttarakhand	27	41	25
23	West Bengal	7	3	2
24	Chandigarh	0	1	7
25	Daman & Diu	2	0	0
26	Delhi	30	6	11
	TOTAL	772	476	613

Source: Crime in India, National Crime Records Bureau
